

IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH

COCP-1484-2016 (O & M)
Date of decision: 21.12.2016

H.C. Arora

....Petitioner

V/s

Sarvesh Kaushal and anr.

...Respondent(s)

CORAM: HON'BLE MR. JUSTICE RAJAN GUPTA

Present: Mr. H.C. Arora, petitioner in person. .

Mr. Puneet Gupta, Advocate, for UOI.

Mr. V. Ramswaroop, Addl.A.G., Punjab.

Rajan Gupta, J. (Oral)

CM-19139-CII-2016

Allowed as prayed for.

CM-19140-CII-2016

Application for placing on record additional affidavit alongwith its annexures on behalf of respondent-UOI, is allowed as prayed for. Same is taken on record.

COCP-1484-2016

Petitioner has sought change of direction in the nature of mandamus for changing of Sunam railway station to Sunam Udham Singh Wala railway station .

It has been urged before the court that the town has already been named as "Sunam Udham Singh Wala". Thus, name of the railway station needs to be changed accordingly. He earlier preferred writ petition

wherein it was directed that the representation of the petitioner be considered by the appropriate authority.

Today, Mr. Gupta, learned counsel representing Union of India, submits that necessary approval has been granted for change of name of the concerned railway station.

Mr. Ramswaroop, learned State counsel submits that the Governor of Punjab, has issued a notification dated December 16, 2016, renaming the existing Sunam railway station in District Sangrur, as “Sunam Udham Singh Wala Railway Station”. A copy of the notification has been produced. Same is taken on record. He has also referred to communication dated 24.6.2016 addressed to Ministry of Home Affairs, Government of India, stating that Shaheed Udham Singh made supreme sacrifice for the nation.

It is evident that name of railway station at Sunam is now “Sunam Udham Singh Wala Railway Station”, which is same as the name of town. The steps taken is in order as Shaheed Udham Singh belonged to Sunam and gave supreme sacrifice for the nation. This redresses the grievance of the petitioner. No further direction is necessary. The petition is rendered infructuous, disposed of as such.

December 21, 2016
sukhpreet

(RAJAN GUPTA)
JUDGE

Whether speaking/reasoned : Yes/No

Whether reportable : Yes/No